

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MAGNIFICO MINERALS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	MAGNIFICO MINERALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16.12.2011
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, NATIONAL CAPITAL DELHI AND HARYANA UNDER COMPANIES ACT 1956
4.	Corporate Identity No. of corporate debtor	U51909DL2011PTC228884
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 25, DSIIDC Shed, Scheme-II, Basement, Okhla Industrial Area, Phase-II, Okhla Industrial Estate, South Delhi, New Delhi-110020, India. Plot No 25, DSIDC SCHEME II Okhla Industrial Area, Phase-II, New Delhi, Delhi, India, 110020 (Address at which books of Accounts are to be maintained)
6.	Insolvency commencement date in respect of corporate debtor	07.08.2024 (Order uploaded on website of Hon'ble NCLT on 31.08.2024)
7.	Estimated date of closure of insolvency resolution process	03.02.2025 (being 180th day from date of initiation of CIRP i.e. 07.08.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name: Anil Kohli</b> IBBI/IPA-001/IP-P00112/2017-2018/10219
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Add:</b> Flat No. 409, 4th Floor, Ansal Bhawan, 16 Kasturba Gandhi Marg, Connaught Place, New Delhi, -110001. Email: <a href="mailto:insolvency@arek.in">insolvency@arek.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Add: ARCK Resolution Professionals LLP, 409, 4th Floor, Ansal Bhawan, 16 Kasturba Gandhi Marg, Connaught Place, New Delhi, -110001</b> Email: <a href="mailto:magnifico.ibc@outlook.com">magnifico.ibc@outlook.com</a>
11.	Last date for submission of claims	14.09.2024 (being 14th day from the date of receipt of order i.e. 31.08.2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised	NA



	Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  NA

Notice is hereby given that the National Company Law Tribunal, Principal Bench, Delhi has ordered the commencement of Corporate Insolvency Resolution Process of Magnifico Minerals Private Limited on 07.08.2024.

The Creditors of Magnifico Minerals Private Limited are hereby called upon to submit their claims with proof on or before 14.09.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



**ANIL KOHLI**  
**Interim Resolution Professional**  
**M/s MAGNIFICO MINERALS PRIVATE LIMITED**  
**Reg. No.: IBBI/IPA-001/IP-P00112/2017-2018/10219**  
**409, Ansal Bhawan, 16 K.G. Marg (Connaught Place), New Delhi - 110001**  
**Email: magnifico.ibc@outlook.com**  
**Tel: 011-40078344**  
**AFA Valid Upto: 30.06.2025**

**Date: 02.09.2024**  
**Place: New Delhi**